Written Answers to

## Quantity in packed items

†2349. SHRI RASHEED MASOOD: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that the contents mentioned on most of the packaged items are not found to be in right quantity;
  - (b) the name of centres where such types of complaints can be lodged;
- (c) what actions were taken against the companies whose packages mention enticing and false information; and
  - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS. FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No. Sir.

- (b) The enforcement of the Legal Metrology is being done by the Legal Metrology Departments of States/UTs and Complaints can be lodged to the office of Legal Metrology Officer and Controller of Legal Metrology of States/UTs.
- (c) and (d) Several cases were booked for the false declaration and error in net quantity under section 36 of the Legal Metrology Act, 2009. Detail of cases booked by in three States are as under:

Sl. No.	Name of State	No. of cases booked
1	Delhi	2480
2	Rajasthan	600
3	Tamil Nadu	03

## Additional allocation under PDS and OMSS

2350. DR. JANARDHAN WAGHMARE:

SHRI N.K. SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

whether Government proposes to increase or make additional allocation under PDS and Open Market Sales Scheme (OMSS) to bulk consumers to meet the demand of some States and tackle storage crisis;

<sup>†</sup>Original notice of the Question was received in Hindi.

- (b) if so, the details thereof; and
- (c) the additional burden to be borne by Government for making the said allocation for BPL families?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Considering the surplus stocks of foodgrains in the Central Pool and requests received from States/UTs for higher/additional allocation, Government has made an adhoc additional allocation of 50 lakh tons of foodgrains to all the States/UTs in July, 2012 for distribution to the additional BPL families at BPL prices upto March, 2013. The estimated gross subsidy on account of the above additional allocation is Rs. 8411.248 crore. Further, in pursuance of the directions of Hon'ble Supreme Court and as per the recommendations of the Committee headed by Justice (Retd.) D.P. Wadhwa, Government has made additional allocation of 17.66 lakh tons of foodgrains during the current year for the additional Below Poverty Line (BPL) and Antyodaya Anna Yojana (AAY) families in the poorest districts in States. The estimated additional subsidy on the above allocation is Rs. 3042.244 crore.

Under Open Market Sales Scheme (Domestic), Government has also approved additional allocation of 30 lakh tons of wheat for tender sale to bulk consumers for the period July, 2012 to March, 2013. In addition, balance quantity from the wheat allocation of 15 lakh tons made for the period October, 2011 to September, 2012 has also been allowed to be sold to bulk consumers through tenders. Out of this, 26,02 lakh tons of wheat has been offered for sale in different States, so far.

## Demand for production of pulses

2351. SHRI NARESH GUJRAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the steps taken by Government to bridge the gap between demand and production of pulses in the country between 2006 and 2012;
  - (b) the success and the failures of these steps and their reasons separately;
- (c) the reasons for loss of Rs. 1,200 crore, as found by CAG's Performance Audit in Sale and Distribution of Imported Pulses (2011-12) between 2006 and 2011; and
  - (d) the steps taken to correct the causes of such loss?